CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
LUCKNOW

Original Application No. 36/2011

This the 05th day of September, 2016

Hon'ble Mr. Justice V.C. Gupta, Member - J

Shakuntala Singh aged about 60 years W/o Shri Brijendra Singh R/o 14 – Pili Kothi Compound, Mausambagh, Sitapur Road, Lucknow.

.... Applicant

VERSUS

1.   The Director General, Council of Scientific & Industrial Research, New Delhi.

2.   The Director, Central Drug Research Institute, Chatter Manzil, Lucknow

.... Respondents

O R D E R (ORAL)

Sri Praveen Kumar learned counsel for the applicant and Sri Rajendra Singh learned counsel for the respondents are present.

2.   The counsel for the respondents filed an affidavit on 09.08.2016 wherein in Para 6 it has been stated that the applicant is entitled to benefit of old pension scheme. Para 6 of the affidavit is extracted herein below:

> *"6.   That in view of the facts and circumstances stated above, it is expedient in the interest of justice that this Hon'ble Tribunal may graciously be pleased to dismiss the instant O.A as the same has become infructuous in view of fact that the case of the applicant for extending her the Pensionary Benefits under Old Pension Scheme, as per rules, is under process for active consideration of the respondents in the interest of justice; otherwise the respondents shall suffer irreparable loss and inquiry."*

3.   Learned counsel for the respondents requested for three months time to take final decision in this matter. Hence, the matter is finally disposed of with the direction to the competent authority to take final decision with

regard to the pensionary benefits to the applicant in terms of Para 6 of the affidavit mentioned above within a period of three months from the date of receipt of certified copy of this order and shall also communicate the applicant with the decision taken thereof in writing.

4.   With the above observations, O.A stands disposed of. No order as to costs.

(Mr. Justice V.C. Gupta)
Member (J)

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